Written Answers to Ouestions

(d) In order to reduce the incidence of accidents at level crossings, various measures have been taken such as provision of 'Cautionary Road Signs', 'stop boards' to warn the road of unmanned level crossings user. ahead; provision of 'Whistle Boards' along the railway line short of all the unmanned level crossings and such of manned level crossings visibility  $i_s$ restricted, requiring engine drivers to be cautious and whistle while approaching such level crossings; interlocking of level cros sing gates with sigVials or provision of lifting construction barriers or of justi road-over/under bridges where fied by road and rail traffic; and edu campaigns among the users through leaflets, cinema talks etc. The State Govern radio ments have legislated under the Motor Vehicle Rules making it obligatory on the part of the drivers of motor vehi short of unmanned cles to stop level crossings and look out carefully approaching train anv before negotiating the level crossing and to cross the railway track vith the con ductor walking ahead in case of buses. Surprise checks are also conducted fti coordination with the police authori ties to ensure compliance with the Motor Vehicle Rules by Road users. State Governments have also been re quested to provide 'Speed Breakers' (Bumps) On the approaches to level crossings.

It has now been decided that such of the unmanned level crossings as are potential hazards to safety of passengers, should, in future be upgraded to manned level crossings, in a phased manner entirely at the cost of railways.

(e) Claims of compensation of the victims of level crossing accidents in passengers travelling train are not involved, are not covered under the Indian Railways Act, 1890. The compensation is payable if any contributory negligence is proved un der the Law of Torts on the part of Railway Administration. the quantum of compensation payable by the Railway Administration to the

Table

claimant is decided by the Court of Law On merits of each case.

12.00 Noon

## PAPERS LAID ON THE TABLE

I. Reports of the Monopolies and Restrictive Trade Practices Commission

## II. The Companies (Acceptance of Deposits) Third Amendment Rules, 1977

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table;

- I. A copy of each (in Hindi) of the following Reports of the Monopolies and Restrictive Trade Practices Commission, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969: —
  - (i) Report under section 22(3) (b) of the said Act, in the case of M/s. Kesoram Industries and Cotton Mills Limited, Calcutta, and the Order datetd .he 21st March, 1974 of the Central Government thereon.
  - (ii) Report under section 22(3) (b) of the said Act, in the case of M/s. Ballarpur Paper and Straw Board Mills Limited, New Delhi, and the Order dated the 28th February, 1976, of the Central Government thereon.
  - (iii) Report under section 22(3) (b) of the said Act, in the case of M/s. Indian Explosive Limited for Establishment of a new Undertaking for the manufacture of commercial blasting explosive and the Order dated the 28th February, 1977, of the Central Government thereon.

[Placed in Library. See No. LT-1774/78 for (i) to (hi)].

II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 993(E), dated the 31st December, 1977, publishing the Companies (Acceptance of Deposits) Third

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Amendment Rules, 1977, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-1775/78.]

Annuil Report and Accounts (1976-77) of the Fertilizers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) and related papers

पेट्रोलियम तथा रस यन ग्रौर उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेइवर मिश्र) : समापति महोदय, मैं ग्रापकी ग्रन्मति से कमानी ग्रिधिनियम, 1956 की धारा 619-(क) की उपधारा (1) के ग्रधीन निम्न-लिखित पत्नों की एक प्रति (ग्रंग्रेजी तथा हिन्दी में) सभापटल पर रखता हूं:--

- (i) 1976-77 के वर्ष के लिए फर्टिलाइजर्स एण्ड कैमिकल्स, टावन-कोर लिमिटेड, एलर, उद्योगमंडल (केरन) का तेंतीसवां वार्षिक प्रतिवेदन तथा लेखे, लेखों पर लेखापरीक्षकों के प्रतिवेदन तथा उस पर भारत के नियंत्रक महालेखा-परीक्षक की टिप्पणियों सहित।
- (ii) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा।

[Placed in Library, See No. LT-1776/78 for (i) a nd (ii)]

## CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC **IMPORTANCE**

The alleged interference by Government in the independe?xce of the judiciary

[Mr. Deputy Chairman in the Chair] SHRI DEVENDRA NATH DWIVEDI (Uttar Pradesh): Sir, I beg to call the attention of the Minister of Law, Justice and Company Affairs to the interference by Government in the independence of the judiciary as is apparent from the transfer of the Chief Justice of the Allahabad High Court arbitrarily to the Karnataka High Court.

Interference in the Independence of Judiciary

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI RHUSHAN): Sir, Shri Justice D. M. Chandrashekhar, Chief Justice, Allahabad High Court, was transferred during the emergency as a Judge from the Karnataka High Court to the Allahabad High Court without his consent. At the time of the retirement of Shri K. B. Asthana, Chief Justice of Allahabad High Court on May, 9, 1977 Shri Justice Chandrashekhar was the senior-most puisne Judge of the Allahabad High Court. A recommendation from the State authorities proposing his appointment as Chief Justice, Allahabad High Court in the vacancy due to arise on the retirement of Shri K. B. Asthana was received by the Government of India. Shri Justice Chandrashekhar was appointed as Chief Justice of Allahabad High Court with effect from May 9, 1977 in consultation with the Chief Justice of India. The Chief Justice of Karnataka High Court, Shri Govind Bhat was due to retire on 15th December, 1977. Sometime before Shri Justice Govind Bhat's retirement Shri Justice Chandrashekhar requested that he may be transferred to the Karnataka High Court as the Chief Justice of that High Court on the retirement of Shri Justice Govind Bhat. The Chief Justice of India was consulted on the question of Shri Justice Chandrashekhar's transfer to the Karnataka High Court and on the basis of his advice, and in exercise of the powers conferred by Article 222 of the Constitution of India, the President has transferred Shri Justice Chandrashekhar from the Allahabad High Court to the Karnataka High Court as the Chief Justice of the Karnataka High Court.

It is thus very clear that the transfer of Shri Justice Chandrashekhar was done with his consent and ir.deed, on his request, in order to redress the injustice done to him during the emergency. In response to a widespread demand, it has been the general approach of Government to retransfer with their consent